

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**I.A. Nos. 62 of 2014 in
Appeal No. 36 of 2014 &
I.A. No. 59 of 2014**

Dated : 28th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

The Tata Power Co. Ltd. ... Appellant(s)

Versus

**Maharashtra State Electricity Regulatory
Commission & Anr. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha Chaudhuri
Ms. Prerna Priyadarshini
Ms. Kanika Chugh**

ORDER

**I.A. Nos. 62 of 2014
*(Appl. for condonation of delay)***

This is an Application to condone the delay of 11 days in filing the Appeal as against the Order dated 30.10.2013.

Issue notice. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. J.J. Bhatt, the learned Senior Counsel takes notice on behalf of Respondent No.2.

Since we find that there is sufficient cause to condone the delay, the delay is condoned.

Appeal No. 36 of 2014

It is represented that the issue involved in this Appeal is the subject matter of another Appeal No. 278 of 2013, which had already been admitted. Therefore, Admit this Appeal. Issue notice. Mr. Buddy A. Ranganadhan, the learned counsel takes notice on behalf of Respondent No.1 and Mr. J.J. Bhatt, the learned Senior Counsel takes notice on behalf of Respondent No.2.

Post the matter on **13th & 14th February, 2014.** In the meantime, pleadings be completed by the respondents after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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